

employment. Employment under NREGA is to be provided within 15 days from the date from which employment has been demanded. Hence, at a particular point of time, there may be a gap between the employment demanded and employment provided.

NREG Act only provides a guarantee for 100 days of employment in a year per household on demand. The workers are free to avail alternative forms of employment.

(d) All State Governments furnish information on the status of implementation of NREGA through Monthly progress Reports (MPRs). This information is available on web site www.nrega.nic.in.

Implementation of NREGS in Punjab

1343. SHRI VARINDER SINGH BAJWA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the actual allotment made for the financial years 2008-09 and 2009-10 for Punjab under National Rural Employment Guarantee Scheme (NREGS);

(b) the actual amount utilized for the year 2008-09, district-wise, and the number of house-holds benefited thereby, year-wise; and

(c) the steps taken to ensure that the funds under the Scheme actually reach the needy house-holds, registered under the Scheme and are not taken up by the intermediaries?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) NREGA is demand based programme. Central Government releases funds to the States for implementation of NREGA based on labour demand at the field level. A sum of Rs.67.75 crore was released to Punjab during 2008-09 and Rs.53.97 crore has been released in the current year so far.

(b) District-wise utilization of funds and number of households provided employment for the years 2008-09 and 2009-10 (upto Oct.'09) is given in the Statement (see below).

(c) With a view to monitor the use of funds under NREGA to ensure that the funds actually reach the beneficiaries, the following steps have been taken by the Ministry:-

- (i) A web enabled MIS has been operationalised which tracks the funds released by the Centre to the States/districts up to the various implementing agency level.
- (ii) The States/districts are required to submit Audit Reports and Utilisation certificates for the previous year, bank reconciliation statement, implementing agency-wise expenditure statement for each block and fund non-diversion certificate while submitting their proposal to the Centre for release of funds.

Statement

District-wise utilization of funds

Sl. No.	States	2008-09		2009-10 (upto Oct'09)	
		No. of households provided employment	Expenditure	No. of households provided employment	Expenditure
1.	Hoshiarpur	35512	2061.22	25096	1411.65
2.	Amritsar	14913	1132.64	5774	514.02
3.	Jalandhar	4234	193.71	3288	204.55
4.	Nawanshahr	4154	252.27	5165	250.57
5.	Barnala	1268	279.17	1127	113.90
6.	Bathinda	17036	465.25	8986	533.68
7.	Faridkot	5319	46.18	1850	91.54
8.	Fatehgarh Sahib	1955	142.90	1581	86.97
9.	Firozpur	9943	133.47	8617	325.12
10.	Gurdaspur	7036	385.73	12804	502.92
11.	Kapurthala	2566	10.49	1139	69.88
12.	Ludhiana	996	100.79	5023	240.81
13.	Mansa	7241	196.58	3681	284.18
14.	Moga	1703	93.86	932	29.18
15.	Muktsar	11259	240.89	10635	459.24
16.	Patiala	4398	284.84	5756	260.56
17.	Rupnagar	1046	124.12	2778	277.84
18.	Sangrur	11652	707.56	28780	377.68
19.	SAS Nagar	5763	230.79	515	20.59
20.	Taran Taran	1908	94.60	1521	56.11
TOTAL		149902	7177.06	135048	6110.99

Rural Employment scheme under liberalization programme

1344. SHRI GOVINDRAO WAMANRAO ADIK :
SHRI SANJAY RAUT :